

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

O.A./T.A./M.P. No. 119/2002

L.N.Narwaria

VERSUS UOI & Ors.

Date of Order	Orders
15.3.2002	<p>Mr.P.N.Jati - Counsel for the applicant.</p> <p>Heard the learned counsel for the applicant on admission.</p> <p>The counsel for the applicant submits that his two sons are getting education at Kota and if in the mid of the session this transfer is effected, the study of his two sons will be disturbed. He also submits that the marriage of his daughter has been fixed on 15.5.2002, therefore, this O.A may be disposed of by giving suitable directions to the respondents to defer this transfer order till 31.5.2002.</p> <p>In view of the submissions made before me, respondent No.3, Senior Superintendent, Railway Mail Service, JP Dn, Jaipur, is directed not to effect the order of transfer of the applicant dated 7.2.2002 till 31.5.2002.</p> <p>With the above direction, this O.A is disposed of.</p> <p><i>Copy sent to R.B. alongwith copy of order date 15/2/02 dated 10/3/02</i></p> <p><i>S. K. Agarwal</i> (S.K. Agarwal) Member (J).</p>